

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 379/MP/2026

Subject : Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003, read with Article 10 of the Power Purchase Agreement dated 15.03.2016, seeking passage of necessary directions upon the Respondent No.1/UPPCL to make payment towards certain Change in Law claims of the Petitioner.

Petitioner : RKM Powergen Private Limited (RKMPPL)

Respondents : UP Power Corporation Limited and Ors.

Date of Hearing : **10.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, RKMPPL
Ms. Alchi Thapliyal, Advocate, RKMPPL
Ms. Supriya Rastogi, Advocate, RKMPPL
Shri Devyanshu Sharma, Advocate, RKMPPL
Shri Abhishek Kumar, Advocate, UP Discoms
Shri Nived Veerapaneni, Advocate, UP Discoms
Shri Aniket Kanhua, Advocate, UP Discoms
Shri Aditya Singh, Advocate, UP Discoms

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking passage of necessary directions upon Respondent No.1/UPPCL to make the payment towards the Change in Law claims raised by the Petitioner and accordingly, requested the issuance of notice in the matter.

2. Learned counsel appearing on behalf of the Respondents submitted that the Respondents are strongly opposing the maintainability of the present Petition before this Commission.

3. Considering the submissions made by the learned counsel for the parties, the Commission directed as under:

(a) Issue notice on the maintainability.

(b) The Respondents to file their replies on the maintainability of the Petition, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

4. The Petition will be listed for hearing on 'maintainability' on **25.11.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**